

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/1813/2016

Date of order: 04.03.2021

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

**MANIK KUJUR
VS.
N.E.F. RAILWAY**

For the Applicant : None

For the Respondents : Mr. K. Sarkar, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Since none appears on behalf of the applicant despite repeated calls,

Rule 15(1) of CAT (Procedure) Rules, 1987 is invoked to pass an appropriate order.

2. Therefore, the OA is disposed of with a direction to the respondent authorities to release the benefits of the applicant, if the applicant is found entitled.

No costs.

**(Bidisha Banerjee)
Member (J)**

pd